

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 198 OF 2015 &  
APPEAL NO. 6 OF 2016**

**Dated: 31<sup>st</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**APPEAL NO. 198 OF 2015**

**In the matter of :**

**Power Grid Corporation of India Ltd., ...Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1  
Mr. Bipin Gupta and  
Mr. Sunil Bansal for R-3 to R-5  
Mr. Malay Dwivedi for R-11  
Mr. R.B. Sharma for R-13

**APPEAL NO. 6 OF 2016**

**In the matter of :**

**Power Grid Corporation of India Ltd., ...Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. GautamChawla

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1  
Mr. Pradeep Misra and  
Mr. Shashank Pandita for R-3 to R-5

Mr. Malay Dwivedi and  
Mr. S.K. Chaturvedi for R-11

Mr. R.B. Sharma for R-13

Mr. Sriharsha Peechara for R-18

## **ORDER**

Learned counsel for the appellant states that respondent No. 7 is not served. Issue fresh notice to Respondent No.7. Dasti, in addition, is permitted.

List the matter on **04.10.2016**.

**(T. Munikrishnaiah)**  
**Technical Member**

mk/ss

**(Justice Ranjana P. Desai)**  
**Chairperson**